

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307

IA-3263/2024

IN

IB-146(ND)/2024

IN THE MATTER OF:

Dynamic Finvest Services Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Rajiv Goyal (Akshaj Infra Private Limited)

.... Respondent

Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Nakul Gandhi, Mr. Mujeeb, Advs.

For the PG : Mr. Eshna Kumar, Mr. Akshat Maheshwari, Advs.

ORDER

IA-3263/2024

Personal Guarantor is directed to comply with the order dated 03.07.2024 and bring the affidavit on record and also serve a copy to the Ld. Counsel appearing for the Applicant and Resolution Professional.

List the matter **on 08.08.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**